CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.262/SM/2012

Coram: Dr Pramod Deo, Chairperson

Shri S Javaraman, Member Shri V S Verma, Member

Shri M Deena Dayalan, Member

Date of Order: 11.12.2012

In the matter of

Commencement of operations of National Power Exchange Limited

And in the matter of

National Power Exchange Limited, New Delhi

.....Respondent

ORDER

The Commission by order dated 1.7.2009 in Petition No.91/2007 has granted in principle

approval to National Power Exchange Limited (hereinafter "NPEX") for setting up and operation

of a power exchange in accordance with the Guidelines for grant of permission for setting up

Power Exchange issued on 6.2.2007. Subsequently, the Commission by order dated 24.4.2012

accorded approval to the Rules, Bye-laws and Business Rules of NPEX and granted permission

to start operation of the Power Exchange from a date to be announced by it in advance under

intimation to the Commission. NPEX through its letter dated 18.05.2012 has placed the final

Rules, Bye-laws and Business Rules on record.

2. It is observed that even after lapse of three years since the in principle approval for

setting up and operating a power exchange was granted and nearly six months since the Rules,

By-laws and Business Rules were approved, there is no perceptible progress for setting up and

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commencement of operation of the power exchange. We direct the NPEX to place on record the progress made so far for setting up of the power exchange and definite action plan indicating the firm date of operation of the power exchange. If NPEX is no more interested to set up the power exchange, the same should be indicated with reasons so that necessary action to withdraw the permission will be taken.

3. The reply to our directions in para 2 above be filed by 30.12.2012.

sd/- sd/- sd/-

[M. Deena Dayalan] [V.S. Verma] [S. Jayaraman] [Dr. Pramod Deo]
Member Member Member Chairperson